

**Seventeenth Loksabha**

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**Title: Regarding CBI investigation in the high profile honey trap and money laundering case in Odisha**

**SHRI SURESH PUJARI (BARGARH):** This is regarding the high-profile honey trap and money laundering case in Odisha, that is hitting the headlines nowadays in the State, leading to the arrest and judicial custody of the alleged kingpin and others.

Enforcement Directorate (ED), which is probing the money laundering angle in the high-profile honey trap case in Odisha, has taken into custody the prime accused on a seven-day remand and is interrogating. Prominent political leaders, besides prominent businessmen, film producers, real-estate tycoons, bureaucrats, and police officials are reportedly honey-trapped by the accused, who was allegedly running a high-profile sex racket to please wealthy and influential customers of different spectrums of the society.

This incident has shaken the conscience of the people at large in the State of Odisha and has practically put the system of our society in particular and the faith of the voters in democracy in general helplessly on the dock. This is not a good sign of a healthy democracy and will lead to a situation where the voters will start losing faith in politicians, elected representatives, bureaucrats and thereby will cause harm to the system itself unless an impartial and thorough inquiry is conducted by a competent agency like the Central Bureau of Investigation and all the culprits are nabbed and tried by a Fast Track Court.

Therefore, I would request the hon. Minister of Personnel, Public Grievances and Pensions to take up the matter with the State Government of Odisha and direct the CBI to investigate the entire episode, nab all the culprits and put all the accused persons to trial by a Fast Track Court to restore faith of people back on the system.

**माननीय सभापति:** श्री रंजीतसिन्हा हिंदूराव नाईक निम्बालकर जी – उपस्थित नहीं ।

श्री रतन लाल कटारिया जी ।